

ORISSA ACT 27 OF 1975

***THE ORISSA AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) ACT, 1975**

[Received the assent of the President on the 2nd July 1975, first
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AN ACT TO AMEND THE ORISSA AGRICULTURAL PRODUCE
MARKETS ACT, 1956

BE it enacted by the Legislature of the State of Orissa in the
Twenty-sixth Year of the Republic of India, as follows :—

Short title

1. This Act may be called the Orissa Agricultural Produce
Markets (Amendment) Act, 1975.

Amendment
of section
22, Orissa
Act 3 of
1957.

2. In section 22 of the Orissa Agricultural Produce Markets Act, 1956 for sub-section (1), the following sub-section shall be substituted, namely :—

Orissa Act
3 of 1957.

“(1) No offence under this Act or any rule or bye-laws made thereunder, shall be tried by a Court other than that of a Judicial Magistrate of the first class or that of a Judicial Magistrate of the second class specially empowered in this behalf.”.

*For the Bill see *Orissa Gazette*, Extraordinary, dated the 2nd April, 1975 (No. 639).